

ACT No. XVII OF 1940.

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the
9th April, 1940)

An Act further to amend the Factories Act, 1934, for a
certain purpose.

WHEREAS it is expedient to make provision for
regulating labour in certain small factories, and
for that purpose further to amend the Factories
Act, 1934;

It is hereby enacted as follows:—

1. This Act may be called the Factories (Amend- Short title.
ment) Act, 1940.

2. After Chapter V of the Factories Act, 1934 (here- Insertion of
inafter referred to as the said Act), the following new Chapter
Chapter shall be inserted, namely:— VA in Act
XXV of 1934.

“CHAPTER VA.

SMALL FACTORIES.

59A. (1) In this Act, unless there is anything Small
repugnant in the subject or context, “small factory” Factories.
means any premises including the precincts thereof
whereon ten or more but less than twenty workers
are working or were working on any day of the pre-
ceding six months, and in any part of which a manu-
facturing process is being carried on with the aid of
power, or is ordinarily so carried on, but does not
include a mine subject to the operation of the Indian
Mines Act, 1923:

IV of 1923.

Provided that the Provincial Government may,
by notification in the official Gazette, declare any
premises to be a small factory, notwithstanding that
less than ten workers are working thereon, if such
premises would otherwise be a small factory.

(2) For

Price anna 1 or 1½d.